

**CP NO. 5(ND)/2012
RT No.06/2016**

Ms.Sudevi Beriwal @Shalini Beriwal.

...Petitioner

Versus.

M/s Shree Lalit Fabrics Pvt. Ltd. & Ors.

...Respondents

Present: Ms. Niharika Sharma, Advocate for Mr. Aashish Chopra,
Advocate for the petitioner.
Mr. Vaibhav Sahni, Advocate for the respondents.

Learned counsel for the petitioner submits that affidavit has been sent by the petitioner by courier service but it is neither properly signed nor attested. Seeks time only up to Monday i.e. 19th December, 2016 to file the affidavit in terms of the previous order. Adjournment is opposed by the learned counsel for the respondents on the ground that order was passed on 17.10.2016 permitting certain documents to be placed on record with opportunity to the petitioner to file counter affidavit on 27.10.2016. On the next date, time was again requested by the petitioner which was granted up to 10.11.2016. On 10.11.2016 for the reasons stated in the said order, last opportunity was granted to file the counter affidavit at least three days before the next date of hearing i.e 2.12.2016. On the said date the Members had to go to Delhi for attending colloquium but despite getting more chance the petitioner has not filed the counter affidavit.

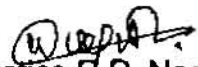
In view of the aforesaid circumstances, we decline the prayer for further adjournment for filing the affidavit. Let the matter be posted for 11.01.2017 for final arguments.

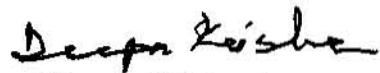
It is made clear that no request for further adjournment for

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arguments will be entertained because extension of time for disposal of the case has been obtained and there is short time left for disposal of the case.


(Justice R.P. Nagrah)
Member (Judicial)


(Deepa Krishan)
Member (Technical)

December 16, 2016
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